

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 746 of 2019

IN THE MATTER OF:

Spicejet Ltd.

....Appellant

Vs.

**Affordable Infrastructure and
Housing Projects Pvt. Ltd.**

....Respondent

Present:

**For Appellant: Mr. Varun K Chopra and Mr. Gurtej Pal Singh,
Advocates**

**For Respondent: Mr. Sameer Jain, Mr. Angad Sandhu, Mr. Karan
Valecha and Ms. Jayashree Parihar, Advocates**

ORDER

04.02.2020: After hearing the arguments of Learned Counsel for the Appellant for some time, the Learned Counsel for the Appellant prays for some time being allowed to obtain necessary instructions for filing of Memo to withdraw the instant Appeal.

For filing of the said Memo at request, the matter is directed to be listed on **06th February, 2020** on the top of the List.

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/nn